

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

CRIMINAL APPLICATION [BA] NO. 258/2020.

Smt. Yashoda Haribhau Adalak.

-VERSUS-

State of Maharashtra.

Office notes, Office Memoranda of
Coram, appearances, Court's orders
or directions and Registrar's orders.

Court's or Judge's Orders

Shri P.R. Agrawal, Advocate for Applicant.
Shri Jawade, A.P.P. for Respondent – State.

CORAM : VINAY JOSHI, J.

DATE : APRIL 20, 2020.

Heard.

2. The applicant is seeking regular bail in connection with C.R.No. 19/2020, registered at Shendurjanaghat Police Station, Amravati. The application was filed on 18.03.2020, however, till date reply is not filed. Learned A.P.P. is seeking time of one week to file reply.

3. In this matter, initially offence was registered under Sections 498-A, 306 read with Section 34 of Indian Penal Code against three persons.

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Later on it was revealed through autopsy that the death was due to throttling and therefore, offence punishable under Section 302 of the Code was added. The applicant is an old aged lady and facing medical problems. She is in jail since 13.01.2020. Having regard to the said fact, following order is passed.

(i) Applicant – Smt. Yashoda Haribhau Adalak, be released on interim bail on furnishing P.R. Bond in the sum of Rs.15,000/-each, with one surety in like amount.

(ii) Applicants shall attend the concerned Police Station as and when called.

(iii) Applicants shall not tamper with prosecution evidence and shall not pressurize the prosecution witnesses in any manner.

JUDGE

Rgd.